

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing : 16.4.2019

Petition No. 19/MP/2018

Subject : Petition under Section 79(1) (f) of the Electricity Act, 2003 and the other applicable provisions of the act in relation to the disputes having arisen under the PPA dated 11.4.2016 between the parties.

Petitioner : Talettutayi Solar Projects Four Private Limited (TSP(4)PL)

Respondents : Solar Energy Corporation of India and Another

Petition No. 27/MP/2018

Subject : Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between the Petitioner herein i.e. Krishna Wind farms Developers Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Krishna Wind Farms Developers Pvt. Ltd. (KWFDPL)

Respondents : Solar Energy Corporation of India Ltd. (SECI) and Another

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, TSP(4)PL
Shri Madhavan Srivatsava, Advocate, TSP(4)PL and KWFDPL
Shri Puneet Singh Bindra, Advocate, TSP(4)PL and KWFDPL
Shri Sanampreet Singh, Advocate, TSP(4)PL and KWFDPL
Ms. Ankita Bafna, Advocate, KWFDPL
Ms. Radhika Dubey, Advocate, TSP(4)PL
Shri Shatrajit Banerji, Advocate, TSP(4)PL
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Poorva Saigal, Advocate, SECI
Shri Shubham Arya, Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioners and learned senior counsel for the Respondent, Solar Energy Corporation of India Ltd. (SECI) advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned senior counsels for the Petitioners and SECI, the Commission directed the parties to file their written submissions, on or before, 3.5.2019, with copy to each other.
3. Subject to the above, the Commission reserved order in both the Petitions.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**